(TO BE PUBLISHED IN THE GAZETTE OF INDIA EXTRAORDINARY PART I SECTION-1)

GOVERNMENT OF INDIA
MINISTRY OF COMMERCE AND INDUSTRY
DEPARTMENT OF COMMERCE

PUBLICE NOTICE NO.80 (RE-2006)/2004-2009
NEW DELHI DATED THE 19th JANUARY, 2007

In exercise of the powers conferred under Paragraph 2.4 of the Foreign Trade Policy, 2004-2009, as amended, the Director General of Foreign Trade hereby prescribes the following procedures to be followed for export of pulses to Sri Lanka as notified by Notification No.37(RE-06)/2004-2009 dated 27.11.2006, Public Notice No.72(RE-2006)/2004-2009 dated 28.11.2006 and Public Notice No.75(RE-06)/2004-2009 dated 14th December, 2006.

(i) Private Traders only shall be allowed to export Pulses. The Private Traders shall submit their applications in Aayaat Niryaat Form to the DGFT (Headquarters Office), Udyog Bhavan, New Delhi-110011 within 30 days from the date of issue of this Public Notice.

(ii)The application shall be accompanied by valid export order/Irrevocable Letters of Credit from the Sri Lankan buyer.

2. Applications received within the stipulated period shall be considered on merit for grant of permission to export of pulses and shall be subject to any other condition, so imposed.

3. This issues in the Public interest.

(BHAWANI SINGH MEENA)
DIRECTOR GENERAL OF FOREIGN TRADE
AND EX-OFFICIO ADDITIONAL SECRETARY TO THE GOVT. OF INDIA

(Issued from F.No.01/91/180/361/AM06/PC-III/Vol.II)